

ITEM NO.10

COURT NO.13

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29675-29706/2016

(Arising out of impugned final judgment and order dated 13-07-2016 in WP No. 34164/2014 13-07-2016 in WP No. 34170/2014 13-07-2016 in WP No. 34171/2014 13-07-2016 in WP No. 34175/2014 13-07-2016 in WP No. 34181/2014 13-07-2016 in WP No. 34187/2014 13-07-2016 in WP No. 34437/2014 13-07-2016 in WP No. 34438/2014 13-07-2016 in WP No. 34439/2014 13-07-2016 in WP No. 34440/2014 13-07-2016 in WP No. 34441/2014 13-07-2016 in WP No. 34444/2014 13-07-2016 in WP No. 198/2015 13-07-2016 in WP No. 639/2015 13-07-2016 in WP No. 640/2015 13-07-2016 in WP No. 643/2015 13-07-2016 in WP No. 644/2015 13-07-2016 in WP No. 646/2015 13-07-2016 in WP No. 649/2015 13-07-2016 in WP No. 654/2015 22-12-2014 in WP No. 34165/2014 22-12-2014 in WP No. 34169/2014 22-12-2014 in WP No. 34172/2014 22-12-2014 in WP No. 34173/2014 22-12-2014 in WP No. 34177/2014 22-12-2014 in WP No. 34180/2014 22-12-2014 in WP No. 34182/2014 22-12-2014 in WP No. 34346/2014 13-07-2016 in WP No. 118/2015 13-07-2016 in WP No. 641/2015 13-07-2016 in WP No. 642/2015 13-07-2016 in WP No. 9036/2015 passed by the High Court Of Judicature At Madras)

M/S. AMBATTUR CLOTHING PVT. LTD. ETC. ETC. & ANR. PETITIONER(S)

VERSUS

STATE OF TAMIL NADU AND ANR. ETC. ETC.

RESPONDENT(S)

(reg. RENEWAL OF FDR)(IA No. 122300/2018 - APPLICATION FOR SUBSTITUTION, IA No. 1/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 33134/2016 (XII)

(IA No. 3/2017 - APPLICATION FOR DIRECTION, IA No. 2/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(C) No. 831/2016 (X)

(IA No. 1/2016 - GRANT OF INTERIM RELIEF, IA No. 2/2016 - MODIFICATION OF COURT ORDER)

Date : 31-10-2023 These matters were called on for hearing today.

**CORAM : HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH**

**For Petitioner(s)**

**Ms. Vandana Sehgal, AOR  
Mr. Rohan Thawani, Adv.  
Ms. Gunjan Ahuja, Adv.  
Ms. Aakrti Vikas, Adv.  
Mr. Pratul Pratap Singh, Adv.  
Ms. S. Ambica, Adv.**

**Mr. Apoorv P. Tripathi, Adv.  
Mr. Dheeresh K. Dwivedi, Adv.  
Mr. K.v. Mohan, AOR**

**Mr. Shashi Bhushan Kumar, AOR**

**For Respondent(s)**

**Mr. Radha Krishnan, Sr. Adv.  
Ms. G. Indira, AOR  
Mr. Harnaman Singh, Adv.  
Mr. Rahul Tiwari, Adv.  
Mr. Ashwini Kumar, Adv.**

**Mr. D.Kumanan, AOR**

**Ms. Jayshree Satpute, Adv.  
Mr. Prasanna S., AOR  
Ms. Swati Arya, Adv.  
Mr. Yuvraj Singh Rathore, Adv.**

**UPON hearing the counsel, the Court made the following  
O R D E R**

1. Pursuant to the order passed on 05<sup>th</sup> September, 2023, an affidavit has been filed by the Chief Additional Secretary to the Government, Labour Welfare and Skill Development Department, State of Tamil Nadu seeking to explain the in-action on the part of the respondent-State for revision of the minimum wages payable to the workmen employed in textile industry.
2. We are compelled to observe that the affidavit filed is ambiguous and exposes the complete in-action on the part of the State Government for the

last nine years, reckoned from the year 2014 for having failed to take any steps to revise the pay scales of the workmen employed in textile industry. This is despite the fact that there was no stay operating on the State Government from taking necessary steps.

3. It is conceded by learned Senior counsel appearing for the State of Tamil Nadu that reckoned from 2014, the revised notification should have been issued after four years in the year 2018, followed by the year 2022, but neither have been issued. Instead, the affidavit alludes to some correspondence exchanged between the departments, which is contrary to the directions issued by this Court.

4. A request is made by learned Senior counsel for the State of Tamil Nadu that if granted reasonable time, the requisite notifications shall be issued by the State Government.

5. We may note that an order was passed by this Court on 05<sup>th</sup> September, 2023 and by now almost two months have expired, but no action has been taken so far by the State Government. It is deemed appropriate to grant the State Government time up to 08<sup>th</sup> November, 2023 to issue the requisite notifications and place copies thereof on record for the perusal of this Court.

6. List on 10<sup>th</sup> November, 2023.

**(POOJA SHARMA)**  
**COURT MASTER (SH)**

**(NAND KISHOR)**  
**COURT MASTER (NSH)**